

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD.

CIVIL MISC. CONTEMPT PETITION NO. 05 OF 2007.  
IN  
ORIGINAL APPLICATION NO. 1194 OF 1999

ALLAHABAD THIS THE 23<sup>RD</sup> DAY OF JANUARY 2008.

Hon'ble Mr. A.K. Gaur, Member-J  
Hon'ble Mr. Shailendra Pandey, Member-A

Anjani Kumar Rai s/o Shri Sita Ram Rai Colony Sekhari  
Colony, District Ghazipur.

.....Applicant

(By Advocates: Shri Bhagirathi Tiwari/Shri D.C. Mishra)

Versus.

1. Shri Arjeet Ganguly, the Accountant General Audit I, First Floor West Treasury Building Govt. Place Calcutta West Bengal.
2. Shri Sharif Jafa, the Accountant General Audit-II, First Floor West Treasury Building Govt. Place Calcutta West Bengal.

.....Respondents

(By Advocates: Shri S.K. Bhattachary/Shri Pankaj Srivastava)

O R D E R

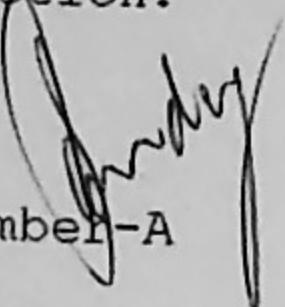
Mr. A.K. Gaur, Member-J

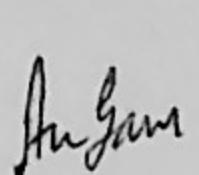
Heard Shri Bhagirathi Tiwari, learned counsel for the applicant and Shri Pankaj Srivastava, learned counsel for the respondents.

2. We have seen from the record that affidavit of compliance have been filed and also seen the order dated 08.08.2007 reinstating the applicant on the post in question.

2.

3. Having considered to the order passed by this Tribunal and affidavit of compliance, we are firmly of the view that order and direction of the Tribunal has been complied with. Accordingly, contempt petition is rejected and notices are discharged. However, if applicant is still aggrieved, he may agitate his grievance before the appropriate forum. It is <sup>an</sup> settled principle of law that legality and propriety of the order is not looked into by the Court in ~~the~~ contempt jurisdiction.

  
Member-A

  
Member-J

Manish/-